

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

120. I.A. 678/2024
I.A. 1730/2023
IN
C.P.(IB)-27(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **15.04.2024**

NAME OF THE PARTIES: Bank of India

V/s.

Housing Development & Infrastructure Ltd

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

Adv. Darshan Suvarna for the Respondent in I.A. 1730/2023, Adv. Firoz Usman for the Applicant in I.A. 1730/2023 are present.

I.A. 1730/2023

1. Ld. Counsel for the Applicant seeks an adjournment on the ground that the issue about concurrent jurisdiction of MAHARERA and NCLT is being considered by MAHARERA. However, the Applicant has moved Hon'ble Bombay High Court. At his request, list on **19.06.2024**.

I.A. 678/2024

1. None appeared for the Applicant. In the interest of justice, list on **19.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)